

HIGH COURT AT CALCUTTA

Standard Operating Procedure for settlement of cases on Virtual Courts System

W.E.F. 15.09.2022, Virtual Court will be enabled for the Citizens for online settlement of cases relating to e-challans arising out of traffic violations in the area within the jurisdiction of 4 (Four) Traffic Guards namely, (1) Head Quarter Traffic Guard, (2) South Traffic Guard, (3) Howrah Bridge Traffic Guard and (4) Jorabagan Traffic Guard under the Commissionerate of Police, Kolkata.

Citizens can access the Virtual Courts public web portal and settle their cases online at https://vcourts.gov.in/



PROCESS FOR SETTLEMENT OF CASES ON VIRTUAL COURTS SYSTEM

1. Open URL <u>https://vcourts.gov.in/</u> in browser (Google Chrome, Firefox etc.),

following screen will be displayed. Select the State and proceed.

(Intps://vcourts.gov.in/virtualcourt/		C Search	☆ 🗈	à ↓ A	
Skip to navigation Skip to main content A- A A+ A A		ABOUT S	ERVICES CO	NTACT	
		Sto Contraction			
VIEW STATUS ONLINE					
Litigant can view the status of the case also online through various channels created for service delivery.	<u>1</u> -1-17			>	
		ê 🏛	a get		
Settle your case online on virtual courts	West Bengal(Traffic Depa	rtment) Prod	ceed Now		
Abo	out Virtual Court				

2. There are various options for searching the challan.

Skip to navigation Skip	o to main content A- A	A+ A A COURTS West Bengal (Traffic Department) SEARCH CASE CONTACT
Mobile Number Party Name	CNR Number	Search by Mobile Number Mobile Number Captcha mnw3gf Enter Captcha mnw3gf Submit
Quick Links About Virtual Courts Sitemap Help Contact Us	FAQ Copyright Policy Terms & Conditions Privacy Policy	Pictuel India Pictuel India Pictue

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3. Search by Challan Number – Go to the Challan/Vehicle No. Tab and enter

details.

🧝 🏠 VI	RTUAL CO	URTS West Bengal (Traffic Department)	SEARCH CASE CONTACT	
Mobile Number CNR Number	Search by Mobil	e Number		
Party Name Challan/Vehicle No.		Captcha d5sue8 c Enter Captcha Submit	Enter Captcha	
	No. of Records a	- 1 Details		View
	Offence Code	Offence	Act/Section	Fine
	9670	122/177 MVA No Parking	Motor Vehicle Act. 1988 Section: 177-General provision for punishment of offences Punishable Under: MOTOR VEHICLES ACT Section: 177-General provision for punishment of offences	2
			Proposed Fi	ne 🛲

4. Click on the view link which shows the details of the challan with proposed fine.

		Search by Challan/Vehicle No.	RTS West Bengal (Traffic Departm			CONTACT	
Mobile Number	CNR Number	Challar	Number WB124004000440404	104		OR	
Party Name	Challan/Vehicle No.	Vehick	Number Enter Vehicle Number				
		Captcha	ry2nh4 C Enter Captch	a Enter Captcha			
					Case Details Back		
		Transfer Details					
		Status		Beingt	ansferred to regular court		
		Regular Court Details					
		Party Details					
		Registration No.			TC		
		Date of Registration			31-05-2022		
		CNR			W		
		Challan No.			4		
		Challan Date.			19-04-202201-14-21		
		Name					
		Current Status					
		Received Date			30-05-2		
		Verified Date			31-05-2011		
		Allocated Date			15-06-20,12		
		Late of Proceeding			15-06-2012		
		9670	122/177MVA No Parking	Motor Vehicle Act, 1988-1	Motor Vi Section	ehicle Act, 1988 177-General provision for punishment of offences	Pine e
					Punishab MOTOR Section:	ole Under: VEHICLES ACT 177-General provision for punishment of offences	
							Proposed Fine
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- 5. Options available to violator:
 - a. I wish to pay the proposed fine
 - b. I wish to contest the case
 - c. My name or mobile number is incorrect. I wish to pay the fine by verifying Engine No. and Chasis No.
 - d. My name or mobile number is incorrect. I wish to contest the case by verifying Engine No. and Chasis No.

	🧵 🚯 VIRTUAL COUR	TS West Bengal (Traffic Departme	n)	SEAR	CH CASE CONTACT		
Party Mone Classifier Vehicle NA		Submit					
				Case Det	ails		
	Party Details						
	Registration No.			TC/Staved			
	Date of Registration			31-05-2022			
	CNR			WEVERNOON			
	Challan No.			WB 00000000	107070002		
	Challan Date.			19-04-2022.09	55:32		
	Name			P.A.LINTA AGAID	M.		
	Current Status						
	Received Date			30-05-2022			
	Verified Date			31-05-2022			
	Allocated Date			15-06-2022			
	Date of Proceeding	0//		15-06-2022			
	Offence Code	Carterio de la contra de la con	Alt		Section		Pine
	96/0	122 177 M VANOPIRKING	MOLOF VEHICLE ACT, 1988 - 1		Motor Vehicle Act. 1988 Section: 177-General provision for punishment of offences Punishable Under: MOTOR VIB-ULES ACT Section: 177-General provision for punishment of offences		300
						Proposed Fine	300.00
	Choose one with to costs by rame or m	of the following options he proposed fine. st the case. sobile number is incorrect. I wish to pay sobile number is incorrect. I wish to con	the fine by verifying Engine No a test the case by verifying Engine I	nd Chasis No. No and Chasis No			

6. Verify the OTP and click on checkbox "I agree to the terms and conditions", "I have understood the contents of Special Summons....". Then click on "Accept and Pay" button.

	Mobile Number XXXXXXX						
	OTP ••••• Verify OTP						
	Click here to view summons						
	 lagree to the Terms and Conditions. I have understood the contents of Special Summons. I wish to pay the fine mentioned therein 						
	Accept & Pay						
Contact Us							

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7. Summon can be viewed online by clicking "Click here to view summons".

CNR No. WBVCor course Lord 2022

Consumed by virtual court 21-01-

SUMMONS FOR SUMMARY DISPOSAL OF TRAFFIC CHALLAN (under Section 208 of the Motor Vehicle Act, 1988) Case No. TC/400002

TO, Registered owner or vehicle user Date 22-07-2021 and Time 17:09:19 Registered Vehicle No. WB: Place Great Eastern, Kolkata, West Bengal, India Registered Mobile

On above mentioned date, time and place, aforementioned Vehicle, registered in your name or driven by you, was found to be in violation of

1) Offence - 122/177MVA(No Parking)-CIT

Section/Rule/Regulation 177-General provision for punishment of offences of MOTOR VEHICLES ACT and, therefore, you have committed traffic violation punishable under Section General provision for punishment of offences- of - (Fine amount ₹ 1)

You are, therefore, charged accordingly vide above mentioned case number and called upon to pay total Fine of $\mathbf{\xi}$ <u>1.00</u>.

You may plead guilty to the aforesaid charge and remit to the court at web portal <u>https://vcourts.gov.in</u> total fine as above or you may contest the case as per law.

27-01-2022

Virtual Court Judge (Traffic), WEST BENGAL TRAFFIC DEPARTMENT

The intimation is automatically generated through Virtual Courts System through secured login of Judge user and after due verification it has been broadcasted, as such autogenerated intimation does not require physical signature

8. Connec	eting to Payment Ga	teway				
	Virtual Courts virtualcourts.gov.in		»	»	ePay pay.ecourts.gov.in	
	т	aking you t	o the Payme	ent Gateway		
Connecting						

9. Payment Gateway Page.

Payment Details				
Debit/Credit Card	Please enter your card details		Order Summary	
Internet Banking	Card Number		Order Ne	
<u>(m)</u>	VISA	💼 🔚 ПиРауз		
⊔⊐* BHIM UPI	Expiry Date/Valid Thru CVV/C	VC 4-DBC		
客 NEFT	Month 🗸 Year 🗸	0	Merchant Name:	
	Name of the card holder			
	Name as on card		Amount:	1.00
	Use your GSTIN for claiming input tax (Optional)		Processing fee:	
	Pav Now		GST:	
		Cancel	Total:	
		12.1.1.1.1.1.1.1.1.1.1.1.1.1.1.1.1.1.1.		
	You can check the transaction status using the following link - t	Inck Here		

10. Payment Acknowledgment

			Websel Creat [He	1104			
			ACKNOWLEDGEMEN	E IbAL			
Department	Traffic			District	Kolkala		
Challan Number	WB949919	9		Case Number	TC-		
CNR Number	WBV			Vehicle Number	WIN		
Driving License No				Virtual Court No.	1-Animely the Virtua Court Judge (Traffic)		
Challen Date	22-07-2021 1	7:09:19		Challan Receipt Date	27 -01-2022		
Offender's Name	<u></u>			latimation Date	22-47-2021 17:09:19		
Circle Name	Head Quarter Kolkain-1 (Pe	r Traffic Guad olice Name: T	1,51A. Brabourne Rosd. 2 CON NIKITIL ROY].	Payment Status	S (Payment is subject realization of the amor		
Offence Descriptio	n		Acts and Sections				
9964 - 122/171NIVA(No Parking)-CTF			MOTOR VEHICLESA Section: 177-General pro Parishable Under: MOTOR VEHICLESA Section:177-General prov	CT vision for punishment of offe CT vision for punishment of offer	aces 20 es	3	
Sum Of Received I	ls.	1.00					
Date and Time of I	asiment of fine	nent of fine 2012-01-27 15:18:45		Transaction Id	BRN1643280730979		
Reporting officer				Accepted breach			
Direction to release Impounded document			No				
Note taken on RC	or DL			Nie			
Case Clesed		Var					

Note : Acknowledgement is subjust to realisation of the amount.

11. Contest option.



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12. Settlement of cases by verifying Engine No. and Chasis No. if name

or mobile number is incorrect

	partment) HOME SEARCH CASE CONTACT
☐ Twish to pay ☐ I wish to cor ☑ My name or ☐ My name or	nte proposed nne. Intest the case. mobile number is incorrect.I wish to pay the fine by verifying Engine No and Chasis No. mobile number is incorrect.I wish to contest the case by verifying Engine No and Chasis No.
Owner Name.	Test Owner Name 788
Chasis No.	Tes*******
Engine No.	Tes****** Last 4 c
Payee Name:	Same as Owner name.
Payee Mobile Number:	Generate OTP
OTP	••••• Verify OTP
	Click here to view summons
 ✓ Lagree to th ✓ I have under 	e <u>Terms and Conditions.</u> rstood the contents of Special Summons.
	Accept & Pay

FREQUENTLY ASKED QUESTIONS - FAQS

1. Is there any provision for getting the receipt if I pay the fine online?

Answer: Yes, receipt is generated immediately after successful payment. The receipt can be downloaded or printed.

2. I have received an SMS to visit the site and pay fine. How do I proceed?

Answer: Go to the virtual courts link from eCourts web portal. On selecting the site a screen with different search options will appear. You can search your case using any one option viz. Mobile Number, Challan/Vehicle Number or Party Name. Once you locate your case, click the 'view' link for case details and next step. As next step, you may proceed to pay fine or you may request to contest. OTP verification is required in either case. If you choose to pay the fine, you will be directed to the payment gateway through e-Pay for further processing. Receipt will be provided on successful transaction. If you choose to contest the case, you will be given the physical court name and the date for the case.

3. If I don't want to pay the fine online what I have to do?

Answer: Yes, You can choose to contest the case and then the case can be transferred to court. In that case You have to search your case using any one of the search criteria – mobile no. CNR no. Party name, vehicle/challan no. Click on 'View' link in the case information and detailed challan will be displayed. Select 'I wish to contest the case' radio button. The system will prompt for OTP verification. On successful verification, submit button will be displayed. Fill in the desired information and click "Submit". An acknowledgement message will be displayed along with the court name and date assigned for your case.

4. My phone number in the challan is incorrect, but I want to pay the fine/request to contest. What is the procedure?

Answer: If mobile number is incorrect, you may choose the option of "payment/ request to contest" using engine and chasis number instead of OTP verification. They system will verify the engine and chasis number from RTO. On successful verification, you can proceed for the next step.

5. I have paid the fine but have not receive acknowledgement or receipt. What should I do?

Answer: In such cases, access the case details from the virtual court website. Click on the 'view' link and then click "reprint". You can reprint / view the receipt after OTP verification.

6. If I have lost the online fine payment receipt, can I download it again?

Answer: Yes. You can access your case details through search menu. The status of the case will now show as "Paid". Click on the "view" link and then click on 'Reprint'. You can reprint / view the receipt after OTP verification.

7. If I choose to contest the case, how will I know in which court the case will be transferred?

Answer: When anyone chooses "Request to Contest" option, the acknowledgement message displays the name of the Court in which the case is transferred and next date for the case in that Court.

8. How to view summons?

Answer: A summons can be viewed only after user initialising payment or requests to contest option. Once OTP is verified, user can see a link 'Click here to view summons'. Click the link to view the summons.

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